

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

---

**ORDERS OF THE BENCH**

---

**Date of Order: 29.05.2015**

OA No. 291/00321/2015

Mr. Punit Singhvi, counsel for applicants.

The Original Application is filed by Neelesh Kumar Yadav & 5 others seeking a direction to the respondents to exempt the condition of clearance of specially arranged skill test for the purpose of clearance of probation period. According to the applicants, they have already cleared the skill test conducted by the Staff Selection Commission. It is also prayed that the respondents may be directed to maintain parity among the candidates selected by the Staff Selection Commission.

2. The applicants are alleging that there are discrimination and anomaly in the selection of the applicants on the post of Stenographer with the Income Tax Department, wherein the clearance of their probation period is made subject to clearance of skill test within a period of probation.

3. Learned counsel for the applicants submits that the applicants have successfully cleared the skill test conducted

by the Staff Selection Commission despite this fact their probation period is not being cleared by the respondents and they are not being exempted from appearing in the skill test specially arranged, who appeared in 2011 Examination.

4. Learned counsel for the applicants submits that all the applicants have submitted their representations before the Staff Selection Commission marked Annexure A/11 series complaining about the action taken by the authorities of not clearing the period of probation despite the clearance of skill test and examination conducted by the Staff Selection Commission. He also submits that the representations submitted by the applicants are pending consideration before the Staff Selection Commission.

5. In the facts and circumstances as noticed above, we are not inclined at this stage to examine the merits of the contentions raised by the applicants instead we think it right to direct the Staff Selection Commission to examine the grievances of the applicants and take a decision in this regard.

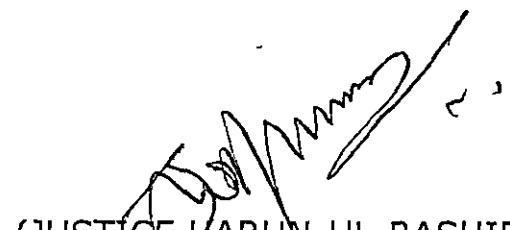
6. Accordingly, the present Original Application is disposed of directing the Staff Selection Commission to consider and pass a reasoned and speaking order on Annexure A/11 representations submitted by the applicants within a period of one month from the date of receipt of a copy of this

OA No. 291/00321/2015

order. The applicant shall furnish a copy of this order along with the complete copy of paper book/OA to the SSC within a period of 10 days from today. There shall be no order as to costs.

*Anil Kumar*

(ANIL KUMAR)  
ADMINISTRATIVE MEMBER



(JUSTICE HARUN-UL-RASHID)  
JUDICIAL MEMBER

Kumawat